

**Before Shri R.S. Virk, District Judge (RETD.)**  
**appointed to hear objections/representations in the matter of PACL Ltd.**  
**as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court**  
**passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.**

**File no. 444**

**Applicants** : K. P. Sudish / Member PACL Employees / Customers Protection Forum

**Present** : None

**Order** :

1. The above named K. P. Sudish claiming to be one of the members of PACL employees and customers protection forum claims that this forum has been formed to ensure that the customers get the money easily and without any delay. He alleges that one C.P. Chandrashekhra Nair, Advocate is collecting Rs. 1001/- from agents and Rs. 101/- from customers from conducting the case on behalf of customers.
2. The nature of averments as extracted above and others as containing the application do not call for any action whatsoever on the part of the committee. The application in hand is accordingly rejected.

**Date : 19/01/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**